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उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी आर॰ देसाई): (क) 'सी' श्रेणी के नगरों में काम करने वाले कर्मचारियों के बारे में, यह सच है कि महंगाई भन्ने को मिला देने से, ऐसे कर्मचारियों के मकान किराया भन्ने के मामले में प्रतिकूल प्रभाव पड़ा है जिनका मूल वेतन 499 रुपये प्रति मास है। 'ए', 'बी-1' तथा 'बी-2' नगरों में काम करने वाला समकक्ष कर्मचारी मकान किराया भन्ना पाने का पात्र बना रहता है लेकिन इसकी मात्रा उसके ढारा अदा किये जा रहे वास्तविक किराये पर निर्भर करने के कारण अधिक अथवा कम हो सकती है।

(ख) 'सी' श्रेणी के नगरों में मकान किराया भना मिलने के हक के लिए मूल वेतन की सीमा में 120 रुपये की वृद्धि करने का कोई प्रस्ताव इस समय सरकार के विचाराधीन नहीं है।

t[THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) In regard to employees in "C" class cities, it is a fact that merger of Dearness Allowance has, in the matter of House Rent All-lowance, adversely affected employees whose basic pay is Rs. 499 p.m. In the case of a similar employee in "A", "B-I" and "B-2" cities, he continues to be eligible for House Rent Allowance but the quantum may be more or less depending upon the actual rent paid by him.

(b*) No such proposal to raise the limit of basic pay by Rs. 120 for the purpose of entitlement to House Rent Allowance in "C" class citie" is under consideration of Government at present.]

SECOND PUBLIC SECTOR REFINERY IN ASSAM

1080. SHRI G. BARBORA : Will the Minister cf PETROLEUM AND CHE-MICALS AND MINES AND MET AIS be pleased to state :

t[] English translation. 5—6 R. S./69 (a) whether Government have received an ultimatum from the "Refinery Action Committee, Assair" to the effect that unless the Central Government decides by 7th March, 1969 to establish the Second Public Sector Refinery in Assam, a State-wide agitation would be launched for achievement of that demand; and

(b) if so, what decisions have been taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) Yes.

(b) There is no proposal under consideration at present for the reasons amongst others, that there is not sufficient crude available surplus to commitments already made.

TAX REUEF TO JUTE INDUSTRY

1081. SHRI M. K. MOHTA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Jute Industry in the country has recently urged the Government to include the Industry in the 5th Schedule of the Income Tax Act as to provide the Industry with higher development rebate and relief in the income-tax to meet the crisis in the Industry ;

(b) if so, whether Government have agreed to the suggestion made by the Jute Industry ; and

(c) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) Yes. Sir

(b) Yes, Sir. Clause 23 of the Finance Bill, 1969 seeks *inter alia* to include the Jute textile industry in the Fifth Schedule to the Income-tax Act, 1961 with effect from 1-4-1970. The proposed inclusion of the jute textile industry in the Fifth Schedule to the Income-tax Act, 1961 will mean that for all new machinery and plant installed in a jute textile mill in any accounting year relevant to the assessment year 1970-71 or any later year, development rebate at the